

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW

Original Application No: 48/2011
This, the 3rd day of August, 2012

HON'BLE Sri Navneet Kumar , MEMBER (J)

Mohd. Monis Khan aged about 27 years son of late Abdul Moin Khan, r/o of Khalsa Sandi District- Hardoi.

Applicant.

By Advocate: Sri A.K. Kushwaha

Versus

1. Union of India through its Secretary, Department of Post and Telegraph, New Delhi.
2. Chief Post Master General, Uttar Pradesh Circle, Lucknow.
3. Post Master General, Bareilly Zone, Uttar Pradesh Circle, Bareilly.
4. Superintendent of Post Offices, Hardoi Division, Hardoi.
5. Inspector of Post, West Sub Division, Hardoi.

Respondents.

By Advocate: Sri S.K.Singh

ORDER (ORAL)

By Hon'ble Shri Navneet Kumar Member (J)

The present O.A. was dismissed in default vide order dated 5.8.2011. The learned counsel appearing on behalf of the applicant moved an application for restoration of the O.A. The respondents however, filed their objection against the restoration application. The grounds shows in the restoration application are sufficient to restore the O.A. Accordingly the OA. is restored to its original number.

2. Learned counsel appearing on behalf of the respondents submits that the case of the applicant is under consideration before the Circle Relaxation Committee and the next meeting of the C.R.C. is likely to take place within a short period. As per averments made by the respondents counsel, let the respondents take a decision on the case of the applicant for grant of compassionate appointment in the next CRC meeting. It is expected that respondents hold next CRC meeting within a period of next six months and in case the applicant is found fit

for appointment, he shall be considered for appointment accordingly.

3. With the above observations, O.A. is disposed of. No order as to costs.

U. R. Apurva
03/01/12
(Navneet Kumar)
MEMBER (J)

HLS/-